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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CA(CAA)-140/ND/2018

In the matter of :

Prominent Fininvest (P) Ltd with Elcon Alloys (P) Ltd ..PETITIONER

**SECTION**

Under Section 230-232

Order delivered on 18.9.2018

Coram :

**R. Varadharajan,**  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -  
For the Respondent/Corporate Debtor :  
For the Intervener :

**ORDER**

None appears for the petitioner. The matter was posted for clarifications in relation to the Affidavit which is required to be obtained from the Secured Creditors since only consent letter has been obtained. Let the affidavit be obtained from the Secured Creditors and be filed within a period of one week from today.

Subject to the above, order is reserved.

—Sel—

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

—Sel—

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit